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Central Administrative Tribunal
Principal Bench

RA 271/01
in
O.A. 650/98

New Delhi this the 10th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).
Hon'ble Shri Govindan S. Tampi, Member(A)>

V.V. Krishna Sarma. ... Review Applicant.

Versus

Union of India & Anr. ... Respondents.

O R D E R (By Circulation)

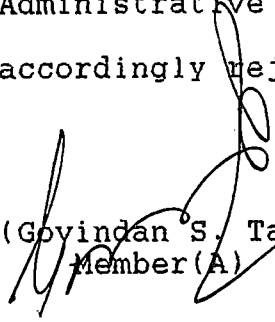
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

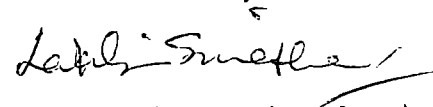
A perusal of the Review Application (RA 271/2001) filed by the applicant for review of the Tribunal's order dated 19.4.2001 in OA 650/98 shows that the applicants are attempting to re-argue the case and have prayed that the O.A. be allowed on merits.

2. It is settled law that a Review Application cannot be treated as if it is an appeal or as a means to re-argue the whole case raising contentions which have already been raised earlier which have not found favour with the Tribunal in the order dated 19.4.2001. (See the judgements of the Hon'ble Supreme Court in Meera Bhanja Vs. Nirmala Kumari Choudhury (AIR 1995 SC 455) and A.T. Sharma Vs. A.P. Sharma & Ors. (AIR 1979 SC 1047). No error apparent on the face of the record or any other sufficient reasons have been shown in the RA to justify allowing the same having regard to the provisions of Order

Yr

47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985. RA 271/2001 is accordingly rejected.


(Govindan S. Tampi)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

'SRD'